

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Schedule of Refresher Course for the District Judges (Entry Level & Selection Grade)
(on completion of 5 years services) (Group - I)
(03.07.2023 to 08.07.2023)**

DATE/ DAY	10:00 am to 10:15 am	SESSION – I 10:15 am to 11:45 am	SESSION – II 12:00 noon to 1:30 pm	SESSION – III 2:15 pm to 3:45 pm	SESSION – IV 4:00 pm to 5:30 pm
03.07.2023 Monday	Inauguration of the Course By: Director & Officers of the Academy	Feedback from the participants and identification of issues and challenges faced by participants on Board (Contd...) By: Director & Officers of the Academy	Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Discussion on - (i) Vicarious/Joint liability u/s 34/149 – Abetment u/s 109 – Criminal Conspiracy u/s 120-B IPC (ii) Various presumptions in Sessions trial Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	Administrative Skills - (i) Inspection of Courts (ii) Role as OIC of different Sections (iii) Dos and Don'ts (iv) Co-ordination between Bar and Bench Followed by open interaction By: Shri Naveen Kumar Saxena President, Consumer Forum, Jabalpur
04.07.2023 Tuesday	Recap	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	Bail in general (Sections 438, 439, 439 (2) CrPC and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh	L U N C H B R E A K Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of the Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of the Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	T E A B R E A K Discussion on guidelines issued by the Supreme Court – <ul style="list-style-type: none">Gohar Mohammed v. U.P. SRTCAparna Bhat v. State of M.P. Presentation by Participants
05.07.2023 Wednesday	Recap	Key issues relating to Electronic Evidence Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh.	Sessions trial in general: <ul style="list-style-type: none">Recording of evidenceAccused Statement (u/s 313 CrPC)Order of acquittal (u/s 232 CrPC) Followed by open interaction By: Hon'ble Shri Justice Ved Prakash Sharma, Former Judge, High Court of M. P.	Judgment writing in sessions trial: <ul style="list-style-type: none">Marshalling and appreciation of evidence (Last seen theory, Plea of <i>alibi</i>, Dying Declaration)Deffrence between murder and culpable homicide Followed by open interaction By: Hon'ble Shri Justice Ved Prakash Sharma, Former Judge, High Court of M. P.	Discussion on Judgment (Criminal) By: Shri Rajesh Kumar Gupta District Judge (Inspection), High Court of M. P. & Director, MPSJA

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06.07.2023 Thursday	Recap	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	T E A B R E A K	Motor Accident Claim Cases : • Defence taken by Insurance Company • Pay and Recover Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal	L U N C H B R E A K	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri Dharendra Singh, Principal Judge, Family Court, Dhar	T E A B R E A K	Open interactive session By: Officers of the Academy	S H O R T B R E A K	Discussion on Civil Appeal : • Regular and miscellaneous, <i>Locus standi</i> • Procedure and points for determination • Additional evidence • Cross objection • Remand and power of Appellate Court Followed by open interaction By: Hon'ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of Madhya Pradesh
07.07.2023 Friday	Recap	Discussion on Criminal Appeal (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of Appellate Court (d) Judgment in appeal Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	T E A B R E A K	Key issues relating to Arbitration & Conciliation Act, 1996 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	L U N C H B R E A K	Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA	T E A B R E A K	SESSION – IV 4:00 pm to 5:30 pm	Discussion on guidelines issued by the Supreme Court : • Satender Kumar Antil v. CBI • P. Ponnusamy v. State of T.N. Presentation by Participants	
08.07.2023 Saturday	Recap	Attributes of a Judge Followed by open interaction By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of Madhya Pradesh	B R E A K	Key issues relating to Protection of Children from Sexual Offences Act, 2012 : (i) Determination of victim's age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization Followed by open interaction By: Hon'ble Shri Justice Gurpal Singh Ahluwalia, Judge, High Court of Madhya Pradesh	B R E A K	Discussion on Judgment (Civil) By: Shri Rajesh Kumar Gupta District Judge (Inspection), High Court of Madhya Pradesh & Director, MPSJA	B R E A K	SESSION – IV 4:00 pm onwards	Valedictory Session By: Director & Officers of the Academy	

- Note: (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR